to Questions

## REFERENCES REPORTED STAMPAGE AT NAG. PUR ON 23RD NOVEMBER, 1994

SHRI PRAKASH YASHWANT AM-BEDKAR (Nominated): Madam, I am. enising a serious issue in this House correspond the Nagpur stampede.

It is a very serious issue. On the 23rd November, 1994 the Gowari community had taken out a morcha demanding that they should be The In Madam, the State Schodule Tribes of Mahamshira was formed in 1960. Prior to 1969. the area which is referred to as Vidarling was in Madhya Bharat. Demonsty, it was called the Central Provinces. That old Central Province had its own list of the Scheduled Castes and the Scheduled Tribes. The 1930 Census, which is an authentic document and which is a public document states that the Gowari commusuaty is a tribal community as far as the Vidarbha region is concerned. The Gowari community has been agitating for this The leaders of this community had requested the police that they would like to see the concerned Minister and put up their request bethe film. But, it is sad that no Min ter from the State Government the ad any courtesy of meeting them, I will not go into the words which they have used. The police on its con a moreheoded that nights were ve cold in Nagpur and that there would be some problem. The police without any reason started a lathi. charge in which 113 people died. Madam the post-mortem report is with The post-mortem report states that nearly half the pesons died either due to injuries on their heads or due to injuries on their private parts.

Madam, the Contral Government has been recommending to the State Government for the inclusion of the Gowari Community as a separate tribe right from 1967. Even in 1967, a comprehensive Bill was introduced in the Lok Sabha in which the Gowari tribe was shown as a separate tribal com-

munity which was entitled to the reservation facilities. But, due to the dissolution of the Lok Sabha, that Bill lapsed. The State Government has taken a stand which is a misleading stand, that there are two separate communities, i.e. Gond-Gowari and has been asking is that they are a separate community and they should be given reservation facilities as a tribal community. The State Government has been saying that the Gond-Gowari is not a Gowari community. Madam, I would like to refer to a police report. The police has stated in the resort that ladies and others who were in the front pulled down the barricades and pushed officers and men to rush towards the Assembly. This is one stand which is taken.

THE DEPUTY CHAIRMAN: Mr. dkar, just a minute. Please be brief. I have 20 names with me. Let them associate themselves with this

SHRI PRAKASH YASHWANT AM-BEDKAR: Madam. I will be brief. This is the official version of the police which I am reading. It says:

"At that time some women, children and aged persons -./ere brought in the If rent at the instance of organisers." This is one stand which thp Government has take a.

Tile other stand which the Government has taken in the same report is:

"Ladies and others who were in the front pulled the barricades and pushed officers and men to rush to-1 wards the Assembly."

Madam, in one case, they have stated that the organiser, had brought the ladies and children ahead and the other stand that they have taken is that the children and ladies were sitting in front of the Morcha. These are two conflict stands which the Government has taken. If they had beaten up the police as the State Government has stated, I would like to know as to how many police officers and how many police constables

have been injured and admitted in hospitals. Madam there is another aspect to it and that is one of criminal act on the part of the police. After lifting the dead bodies from the Moris College Road, both the sides of the roads, and the walls which were soaked in blood were washed and repainted by the police and all the evidences that were available were covered up. Madam we would like to klow from the hon. Home Minister (1) whether he is going to institute an enquiry against those police officers who were responsible for wiping out the evidences that were available there; (2) whether the recommendaions which were made by the Chand Committee and the recommendations which were made by the Social Welface Department of the Central Goverament will be implemented by the Slate Government and (3) whether it will accept the Gowari community as a tribal community.

THE DEPUTY CHAIRMAN: Before I call Mr. Sikander Bakht, I would like to explain to the hon. Members who want to speak about the new system which we have put. If any Member wants to speak, he or she can press the button for request to speak. The chance will not be immediately given to you till I identify you. But, I can pt least, see the names over here... (Interruptions)

SHRI DINESHBHAI TRIVEDI (Gujrat): I pressed it but it is getting switched off by itself. Has my request got registered?

THE DEPUTY CHAIRMAN: I see your name here; I did not see your hand raised. In any case, it is coming here.

श्री रामधात सम्बद्धाः (राज्यान) : सहबस् हो एई है ,

उपसमापति : क्या गड़वड हो गई है ?

श्री प्रमोद महाजन (एड्रायप्ट्र) : ब्राय इमारी भोर तो देखेंगी नहीं ।

उपस्मानि : अच्छा है अब मैं खाली व्यापुर की : प देखूंगी, । सारा कल्लाम ओक्स्प्युटर पर आने वाला है। But you can press the button.

सिकन्दर बख्त साहब, आप बोलेंगे ? इसके बाद तो मायावती जी का नाम है।

श्री सिक्**दर इड**तः सदर साहिया, मैदो मिनट से ज्यादा नहीं लूंगा ।

नागपुर के हादसे में जो इंसानी जाने जाया हुई हैं इस कदर बिला मनसद, बेसबब जानों का जाया करना कैले सनेस की इंतहा है। मेरी तो यह भी समझ में नहीं आता कि आम तौर पर जब कभी हादस होते हैं. इंसोनी अने अथा होती हैं तो मतालबात होते हैं, तो इंक्यायरी के मुतालवात होते हैं, कापलरेगान के मुकालवाल होते हैं, वर्गरह, वर्गरह, । य जी जाने जाया हुई हैं, इन जानों के जाया होने का मकसब बवा हो सकता है सिवाय इसके कि इस लोगों के दिसांग इतने फल चके हैं कि सिर्फ मिलने नहीं था सकते थे उन लोगों सं ? सैयाड़ों मील व वे लोग चल कर आए हैं, गरीव लाग कोई बात कहना चाहते हैं, सिर्फ एक भैमोरेडम देना चाहते हैं और मिनिस्टर साहिबान के पैरों में ऐसी मेंहरी ाती हुई है वि वे उपने मिलने महीं जा रेप्ते हैं। उसको प्रतित्काई घटने के लिए यह उठाला किः पुलिस बाले जरमी हुए हैं. फारासू है विरक्त सवाल यह है कि मासूम, वेवताह लोग गरे हैं. रह बहुत ही प्रक्रमोग हा जात है। बच्चे-बहे स्टैम्पीट में भी भी और लाटीचार्ज में भी भरे हैं, यह कैलेक्स कव तक चलती प्रतेगी ७२ महक मे ? सदर्ग बडी बाहा यह है, सदर शहिया कि जिल लोगों की जिन्दगी जाया हुई है, उनके खान दान में जो लोग बाला बचे है उन लोगों का का होगा ? मवान यह है भि जो लोग इस मासूम जानों के जाया होने के लिए जिम्मेदार है, उनका नोटिस किस वरीके से ने यहा है यह मुख्य, उन लोगो को इसकी मधा क्या नियमे ताली है। यह जो मलत यांच, जो इंछ है। पाला है, बड़ी से बड़ी बात ही जाती है, उन सब की कारपेट के नीचे पहुंचा दिया जाता है, यह अफसोसनाम स्रतेहाल चरम होनी नाहिए।

जो मृतालवा प्रकाश शम्बेडकर साहत ने किया है, मैं अपने आपको उन मृतालवात में बावस्ता करता हूं, लेकिन वही जात मैं समझता हूं कि इन जानों के जाया होने के लिए जो लोग जिम्मेदार हैं, उनको सला मिलनी चाहिए! बहुत-बहुत शुक्रिया।

]Transliteration in Arabic script.

THE DEPUTY CHAIRMAN: Jaipal Ji, I have some names with me. I will call you after some time. Now I will call Miss Mayavati. She is the main speaker.

कुमारी मायाधती (उत्तर प्रदेश): मैं अ मैं ग्रापके माध्यय से पिछले महीने । े तारीख को भाषपुर में जो गीव समाज के साथ दुखद घटना घटी उसकी श्रोर ध्यान दिलाना चाहती

गोबारी समाज की माग थी कि उन्हें धनुसुचित जनगानि का आरक्षण दिया जाए जो उन्हें 1985 के पहले से दिया जासा था जीर जी 1985 से बंद कर दिया गया। सहस्वपूर्ण वात यह है कि 1956 के यतम्तित जनवाति कानन के वहत गावारी समाज को आदिवासी कराव देकार अग्रम्बिय अवग्रियों में उन्हें जामिल किया गया था। 1985 तब उन्हें नीकरों और जिला क्षेत्र में आरक्षण लाभ मिलता था। जिल्त महाराष्ट्र गास-ने २४ वर्षेत्र, १९६५ की खीवन छार-बील लिए बिना एक सरकारी आदेश िकासर है। उसे समान की आदिवासी करार विधा और वर्षी पुराना आल्खण खरम कर दिया था। ग्रंपनी इसी मांग को लेकार गोबारी समा के लोग पिछले महीने 23 तारीख को नागपुर ये लगगग एका लाख की तादाद में इकट्ठा हुए 1 लेकिन वृद्ध भी बात सहहै कि बहां पर जोई भी मंद्री उपनी नान को राजने के लिए नहीं आया, जबकि महाराष्ट्र के मन्य मंत्री भी बहां पर शीनुद ये और बार करें है बाद पह बहा से स्त्राम, हुए है। एस तरक तो उनकी बात वही पुती गई और इसरी तरण गोताची यहान के लोगों के उत्तर एकिस ने बेहरमी है साथ नाशीचार्ज विधा विस्ति शरदह राजा स्रोतनापी तादाद में लोग मारे गए। सरकारी रिपोर्ट के मताबक वह । 14 लागा का वादाद वर्तान है, ज्याम 24 छाट-छोटे गत्त्रे, 19 पुरुष धार 71 बेलसूर सहिलाए मोज कार्यकाल-इसीं। जबकि हरीकात यह है कि जहां पर काफी लोग छारे गए। तो इसलिए नै वाप**र**ो यह बतान काउँची है कि के यह दबद घटना आदिवासी लागों के जर-घटी तो इसका विश्वतर यहां के काविजासी मली को प्रभाना गया कथा उसका विजाइन कराया गया, यस कि रिजाइन कराना चाहिए या महाराष्ट्र का मुख्य मंद्री वर्ग । मेरी माद है कि महाराष्ट्र के मुख्य नती को रिजाइन कराया थाए। इस मध्य म जो विश का क्षा को के अदिगती मंत्री की कराया गया है उसकी न बमायत यहां के मध्य मंत्री को बनाया जाना तो में समझती है कि यह ठीका रहता। जिन पुलिस के अधिकारियों ने बहरमी के साथ वहां पर लाठीचाजं के म्रादेश दिए, उनकी

कडे स कड़ा दण्ड दिया जाए और जो लोग मीत है शिकार हुए है उनके परिवार के लोगों। को उचित कापनशेसन दिया जाए।

मेडम, में आपको यह बनाना जाहती हंकि की लोग उत्तर प्रदेश ही हुनाई . संस्कार के बार्ट में बीटां है, में कह कहता चाहरी। ह वि: अलीगढ में अभी 28 तारीख को एक घटना घटा जिलम सीहयुल्ड कॉस्ट री महिलाओं के साथ बलात्का? हुआ ! कल में अलीयन गई थी। उत्तर प्रदेश की सरकार ने इस मांड में दोषी एस एस पीठ से लेकर हिन्दी एसा पीठ और सीठ ग्रो० की मन्बेड किया ग्रीट उनके खिलाप ऐबसन लिया। जिस प्रकार एतः प्रदेश में जालिमों को हमारी सरकार मही वस्थती है तो महाराष्ट्र में कांग्रेस पार्टी की सरकार जालिमां के जिलाफ क्यों नहीं सक्ती से ऐक्शन लेती । यदि ऐसे ही होता रहा तो भैडरात्य कॉस्ट के साध-सा हाईबस और अन्य पिछड़े बगों के लोग और धार्मिक, ग्रह्मसंख्यमः समाज के लोग सापरा में मिलकार एउट यालिक का और नारिया का समीवल बहाने वाली मनवादी राजान का वह मनावला क्षेत्री। इत्तिए म मैंडम, आपर्स मात्रास से यह देखान पारता जाहती ते कि को दोषी करियारी और फार तौर सेजो घंली पहाराय का गरुप मंत्री है, तो उत्तरे विकास स्टान संस्त मार्थवाही अपनी चाहिए। इ.ह. लक्षा के साथ आपने यही हाईम दिया, !-द्यारक्या मधिया इद्या राज्यो है।

णक्रमार्गाति । ७५सा - जाव ॥की बोलें तो सबका मोदा मिल सकता बोलने मा, जिनको बोलना है।

श्री सतीश प्रधान (महाराष्ट्र) : धीन य मेहम । नागपुर में जो घटना घटी बहा 113 लोग मारे गए. अभी तक ऐसा कही भी नहीं हुया। 50,000 लोग मोर्चा लेकार महाराष्ट्र के विधान भवन में बाए थे। 50,000 लोग ऐसे एक दिन में अवाजक इकटठे नहीं हो सकते । सब लोगों को इकटठा करने के लए कई दिनों से गांव-गांव में, अलग-अलग जगहों कर मीटिंगे

[श्री सतीश प्रधान]

305 चल रही थीं। सब जगहों से लोगों को इकट्ठा करके फिर नागपुर में लाया गया। इतना सब होते हुए भी महाराष्ट के पुलिस डिपार्टमेंट को नागपुर के पुलिस डिपार्टमेंट को ग्रीर सेंट्रल गवर्नमेंट के इंटेलिजेंस डिपार्टमेंट को भी इसके बारे में क्या कुछ जानकारी थी या नहीं थी ? इतने लोग इकट्ठा होने वाले हैं, उन्होंने उसके लिए, हम क्या बन्दोबस्त करने वाले हैं, इसके बारे में कुछ सोचा था या नहीं सोचा था, इसके बारे में ग्रभी तक न स्टेट गवर्नमेंट, न सेंटल गवर्नमेंट, न ग्रीर कोई आगे आया है कि बताएं कि उनका कहना क्या है, उन्होंने क्या बन्दोबस्त किया था । मैं यह जानना चाहता हूं गृह मंत्री जी से कि इसके बारे में वे बताएं कि उनका कहना क्या है ?

दूसरी बात यह है कि लोगों की यह बहुत पुरानी डिमांड है, इसके बारे में अभी तक फैसला क्यों नहीं किया गया? फाइनल डिसीजन करने के लिए सरकार ने कोई कदम क्यों नहीं उठाया, यह भी मैं जानना चाहता हूं।

तीसरी बात यह है कि यह सब दुईटना हो जाने के बाद जो सोग जस्मी हुए, जो इन्ज्योर हुए थे, जो अस्पतान में भर्ती किए गए थे, उनके लिए दवा-दारू का पुरा बन्दोबस्त ठीक ढंग में क्यों नहीं किया गया ? इतना ही नहीं, जो लोग इकट्ठे हुए थे, उनमें से कई लोग लापता हो गए तो उतकी जानकारी, कौन कहां है, वे सब यादिवासी लोग जो गांव से शहर पहली बार बाए थे, तो उनके कुछ भी माल्मात नहीं है। उनकी मदद करने के लिए सरकार ने बुद्ध भी नहीं किया । तो मैं यह जानना चाहता हं कि इसके बारे में सरकार ने क्या किया है ? इस . बारे में श्राप ग्रागे क्या करना चाहते हैं, यह मैं जानना चाहता हूं और यह सवाल बाप हल कीजिए, इतना ही कहता हं, धन्यवाद ।

SHRI SURESH **KALMADI**: (Maharahstra): **Madam**, this **indent which** 

happened at Nagpur is indeed most unfortunate ... (Interruptions) It is a very very unfortunate incident, Madam, and no amount of discussion can bring the lives back. We have to, no doubt, express regret at the death of so many people at Nagpur. But, it is also important that the whole incident must be seen in **the** correct Perspective.. (Interruptions)

SHRI GURUDAS DAS **GUPTA** (We<sub>s:</sub> Bengal); What is this? ... (*Inter-ruptions*)... It  $i_s$  good to have a perspective. But, do you **condemn the** killings or not ? ... (*Interruptions*) ...

THE DEPUTY **CHAIRMAN:** Let him apeak.

SHRI GURUDAS DAS GUPTA: Madam, does he condemn the incident and the police firing? What is this 'perspective'? S

SHRI SURESH KALMADI: That is my point. My point is this that there was not police firing there. So, don't misguide the House... (Interruptions)

THE DEPUTY CHAIRMAN": Mr. Gurudas Das Gupta, please sit down.. (In"irruptions)...

SHRI SURESH KALMADI: Madam, Mr. Gurudas Das Gupta is bringing in some wrong points. There was no police firing at all

THE DEPUTY CHAIRMAN: Mr. Suresh Kalmadi, just a minute please. Mr. Das Gupta, everybody has aright to his opinion.. (Interruptions).. Please one minute. .. (Interruptions) Just please.. (Interruptions) .. you see in this House various opinions are expressed. Let us have some patience to listen to every opinion. I am quite sure you may not agree with him and he may not agree with you. But, that does not mean that he and you do not have your right to express your opinions. I have rnsny othe^- names and there will be different -ways of looking at the situation. If he is right or wrong, let the House later on see as to what it is.

Let the Government inquiry come. But let him have a chance to speak. That is for (Interruptions) .....

SHRI PRAMOD MAHAJAN: Let him speak and let him support what ever has happened. Let him take a right perspective.

THE DEPUTY CHAIRMAN: Mr. Ambedkar, please. I have patience to listen to everything. Whether I agree or disagree, I listen to everything... (Interruptions)...

Please... Yes, Mr. Kalmadi.

SHRI SURESH KALMADI: Madam, I started by saying that it was a very unfortunate incident. There was a crowd of about 30,000 Gowadis, demanding that Gowaris should be given the Scheduled Tribe status. It is true that they wanted the Minister, Mr. Madhukarrao Pichchad, to come and address the gathering. Unfortunately, Mr. Pichchad was busy with some Bill in the Upper House and he could not come. But, in his place, his Cabinet Minister who was also a Tribal Minister Mr. Sarup Singh Naik voluntered to go and meet the crowd. This is on record. When he said that he could come. the leader of the Gowaris said that he did not wan^ him and he wanted Mr. Madhukarrao Pichchad himself. Mr. Madhukarrao was busy in the House and he could not go. In <sup>s</sup>Pite of that, he has accepted the moral responsibility and he has resigned from his Ministership. It is not thof anyTwlv has not resigned. (Interruptions) ....

SHRI PRAMOD MAHAJAN: It is the responsibility of the whole Ministry. (Interruptions)..

THE DEPUTY CHAIRMAN: Please sit down. I will not allow this kind... (Interruptions).. See it is a very tragic event in which more than a hundred lives have been lost. I think, it is necessary that we should discuss this

tragedy in all seriousness so that you can get some... (Interruptions)... Let Us realise the seriousness of the situation. Though it is a State matter which we don't discuss the Chairman has permitted it; so, I am allowing every name which has come to me to discuss it. The situation was very tragic. Now, if we are going! to cross .question each other if it is right or wrong it is of no use because I am sure, Mr. Kalmadi is not the Minister—he was not the Minister there and he is only putting his view point. Please listen. You put your viewpoint and he will listen to it and then something can come out. Have peace in the

SHRI MD. SALIM (West Beganl): The Government should come out with a statement.

THE DEPUTY CHAIRMAN: Let this be over. I can call the Minister to answer now. But let everybody... (Interruptions).. .whatever would have been, should have been, could have been, whatever it is, we should look at it. Please let us not argue on that.

SHRI SURESH KALMADI: Madam, when the Minister did not come, the crowd did get unruly. It was unruly for over two hours and it started breaking the barricade and the whole lot wanted to swarm into the Legislative Assembly where the Session was in progress. If that sort of thing had happened, I don't know what danger would have been in the Legislative Assembly building itself. What would have happened to them? The police only resorted to a mild lathi-charge ... (Interruptions)..

SHRI GURUDAS DAS GUPTA: Madam, what is this? Madam.. Madetn, the hon. Member is saying that a mild lathi charge had been resorted. Madam, this {s shameless, I put it on record. This is shameless, absolutely shamelesa; unprecedented. What is, this? Madam, there is a limit in Parliament also.

SHRI PRAMOD MAHAJAN: Whatever Mr. Suresh Kalmadi says it is obviously the Congress line. Let *us* know it. .. (Interruptions) ..

THE DEPUTY CHAIRMAN: Mar. Ambedkar, please take your seat.

SHRI SURESH KALMADI: My point is that on these people there wasi no firing. That must be borne in mind. There was a lathi-charge and due to the. lathi-charge) the crowd from the back and the crowd from the middle mingled and this very unfortunate incident took, place. We regret the incident which took place. It was more of the nature of an accident and it was accident. I would like to say that the Chief Minister was not there. He had gone to Bombay. When this incident took place, he was not at Nagpur. Madam, I would like to say that besides the Minister's resignation, a high-level judicial probe by a High Court ludge has been ordered. One lakh rupees in compensation. . .(Interruptions) ... per person has given. Some body said that the compensation has not been given. Anybody injured has been, paid Rs. 25,000. But, of course, we cannot bring the life back. I would like to say that measures have been taken by the Government. Also, Madam, in tha past few months, a lot of concessions have) been given to the Scheduled Castes and Scheduled Tribes in Maharashtra. There have been the Vidarbha Development Board, the Maharashtra Development Board, and the Marathwada University has been renamed as Ambedkar University. All these steps have been taken for the SCs and STs' uplift and this on@ single incident which is a very unfortunate incident should not have happened and it should be treated as an accident. It is regrettable.

THE DEPUTY CHAIRMAN: Shri Chaturanan Mishra.

श्री खतुरानन मिश्र (बिहार) : उपसमापित महोदया, उस घटना के घटने के बाद मैं वहां गया था, अस्पताल भी गया था । जो लोग उसमें मारे गये के

उनके परिवार के लोगों से भी मिला । प्राइवेट नरसिंग होम में भी गया जहां पर लोग घायल पहे हुए थे । मैं इस नतीजे पर पहुंचा कि ग्रब इस देश में हम लोग असभ्य हो गये हैं जो इस तरह की घटना करते हैं। सभ्य लोगों की सरकार नहीं है । मैं ऐसा क्यों कहता हं ? में आपको बता रहा हं कि मेरे प्रकृत के उत्तर में, जो प्रश्न यहां स्नाज नहीं सा सका, मंत्री महोदय ने जो जवाब दिया है एक भव्द भी रिग्रेट का नहीं कहा । कम से कम हमारे कांग्रेसी माननीय सदस्य श्री कलमाडी ने रिग्नेट तो कहा। मंत्री महोदय ने निन्दा भी नहीं की , थढांजलि भी नहीं दी । ग्रगर ग्रापकी तरफ से श्रद्धांजिल भी था जाती तो भी ठीक था, वह भी नहीं पाई । क्या हम लोग सम्य हैं या असम्य हो चके हैं यह मैं जानना चाहता हं।

दूसरी यह बात कहना चाहता हं कि महिला पुलिस वहां पर यी । महिला पुलिस के रहते मुद्द पुलिस को भेज कर महिलाओं पर जो लाठी चलवाई गई उसका क्या श्रीचित्य है ? इतने लोग मारे गये एक भी महर का मकदमा क्यों नहीं दर्ज किया गया ? लोग लाठी से मारे गये या इसरे तरीके से मारे गये इसकी जांच करना कोर्ट का काम था । मैंने सरकार से अनरोध किया था और यहां गह मंती जी से धाकर मिला था धीर कहा था क्योंकि ग्रादिवासियों का मामला है इसलिए केन्द्र सरकार को भी हस्तक्षेप करने का अधिकार है, राज्यपालों को भी हस्तक्षेप करने का अधिकार है आदिवासियों के मामले में । जितने भी वहां पर ग्राफियसें हैं वे सारे एविडेंस को वर्बाद कर रहे हैं तो इंक्शयरी किस बात की होगी। इसीलिए मैंने मांग की थी कि इन अफसरों को वहां से हटा दें।

दूसरी बात है कि जब पुलिस लाठी चाजें करती है तो ठीक उसी वक्त लाइट ग्राफ कर दी जाती है, रोशनी गुल हो जाती है। इसके चलते इतने लोग मरे हैं। सरकार ने जो जवाब दिया है मैं चाहता या कि सरकार इस बात का उल्लेख

करती कि सरकार ने रोशनी गल क्यों होने दी। यह कैसे हम्रायह मैं जानना चाहता हं।

मैंने एक आठवीं क्लास की लड़की को देखा, जिसके पांव जल गये थे। वह बताती है कि बिजली की लाइन टटकर गिर गयी, करन्ट लगने से ऐसा हुआ या किसी भ्रौर चीज से हथा, य वह बता नहीं सकी। जितने भी लोंग अस्पताल में थे, उन्होंने कहा कि यह बताना कठित है कि क्या हुआ। ये लोग आगे बैठ हुये थे । करीव चार-पांच हजार महिलाएं बच्चों को लेकर वहां बैठी हुई थीं। मैं कलमाडी जी से कहंगा कि यह महिलाएं भापकी असम्बली पर कब्जा नहीं कर सकती थी । ग्रसेम्बली वहां से कम से कम एक किलोमीटर दूर है। हो सकता है, मैं कोई नाप लेने के लिये फीता लेकर नहीं गया था, लेकिन मैं वहां खद गया था ग्रीर में इस नतीजे पर पहुंचा हं कि श्रसेंबली वहां से कम से कम एक किली मीटर दूर थी । दिल्ली में इतने प्रदर्शन होते हैं। लेकिन यहां इस तरह से लोग मारे नहीं जाते । बाप कहते हैं कि माइल्ड लाठी चार्ज हुआ। अगर माइन्ड लाठी चार्ज में इतने लोग मारे गये तो सोरियल लाठी चार्ण ग्रगर किया होता तो महाराष्ट्र में कोई नहीं बच सकता। अगर आपका यही काइटीरिया है तो ऐसा बार-बार होगा । सरकार कहती है कि हमने प्रत्येक मरने वाले को 50 हजार रुपया दिया। मैं कांग्रेस पार्टी को ग्राफर करता हूं कि आप भी रिये । हम आपको एक-एक लाख रुपया देते हैं । नग ग्राप तैयार हैं ? इतने बड़े हादसे की अगर यही आपकी कसौटी है तो हम देने के लिये तैयार हैं। (व्यवधान) महाराष्ट्र में जो लोग 50-50 हजार रुपया कम्पनसंशन दे रहे हैं, हम उनको एक एक लाख रुपया देंगे। (ब्यवधान) हम दो-दो लाख रुपया भी चंदा करके देने के लिये तैयार हो जायेंगे। लेकिन क्या यह कोई तरीका है ? (ब्यवधान) आपकी तरफ से 50 हजार रुपया है। यह लज्जाजनक बात है। जब हम लोग यह बात उठाते हैं कि इतने लोग मारे गये हैं, निरपराध लोग मारे गये है,

श्रौरतें मारी गई हैं, बच्चे मारे गये हैं तो ग्राप हमको कहते हैं कि हम 50-50 हजार रुपया उनको दे रहे हैं।

भी रजनी रंजन साह (बिहार) : यह वड़ी दुखद घटना है लेकिन आप यह क्यों कह रहे हैं कि ग्राप लोग मरिये।

श्री चतुरानन मिश्र : ग्राप लोंग जो यह दे रहे हैं यह बड़ी लज्जाजनक बात है।

श्री रजनी रंजन साह : यह लज्जाजनक बात है जो आफ कह रहे हैं।

थी चतुरानन मिश्र : मैं एक बात श्रापसे कहना चाहता हूं कि वहां एवीडेंस बरवाद हो रहा है श्रीर वही श्राफिसर वहां पर रखेहये हैं। कम से कम उनको वहां से हटा तो देना चाहिये था । अगर सरकार में थोड़ी वहत सम्यता होती तो उनको वहां से हटाकर इसकी निन्यक्ष जांच करवाते । लेकिन सरकार ने ऐसा नहीं किया।

मैं दो सक्षाव देना चाहता हूं । पहला तो यह है कि गोबारी जाति के ये लोग, यह ठीक है कि ऐसी बहुत सी जातियां हैं जिनके आवेदन यहां पड़े हए हैं । मैं खद उनका प्रतिनिधित्व कर चुका हं । बिहार में कोल जाति हैं, मस्लिम घोबी हैं, मस्लिम मल्लाह हैं, चम्पारन डिस्टिक्ट में थाए हैं, इस तरह से बहुत सी जातियां हैं । इसके लिये में चाहता है कि सरकार सुप्रीम कोर्ट के जज के मातहत एक कमीशन विठाये और इसका काइटेरिया तय कर दे कि कौन भैडयल्ड कास्ट में भ्रायेंगे श्रीर कौन नहीं ग्रायेगे । अब ब्राहमण लोगों को कहा जायेगा कि सभी ब्राह्मण शैडर्येल्ड कास्ट हो जायें । पहले भी बाह मणोत्तर खाया ग्रौर अब हरिजनोत्तर खायेंगे। मैं चाहता हं कि इसका काइटारिया तय कर दिया जाये कि किसका नाम हटाया जाये और किसका न हटाया जाये । इसके लिये आप एक काइटेरिया तय कर दीजिये । वैसे ही श्रगर श्राप हटा दें तो यह उचित नहीं है। मैं यहां पर एक छोटी सी बात की चर्चा

## [श्री चतुरानन मिश्र]

करना चाह रहा हूं। उपसभापति महोदया, एक कोड इसके लिये तय होना चाहिये। अभी हमारी माननीय सदस्या मायावती जी भी बोल रही थीं। ठीक उन्होंने वहां पर जा कर यह किया। लेकिन मैं झलीगढ़ को भी लें। मैं उनसे पूछना चाहता हूं कि मसूरी में क्या हुआ।

यह अभी जब उत्तराखंड ... (व्यवधान)

उपसभावति: हाऊस का समय जा रहा है। जयाब देने के लिए वह यहां नहीं हैं इजलिए आप अपनी बात कहें।

श्री चतुरानन निश्न : यहां नहीं हैं लेकिन आपके माध्यम से सभी सुनते हैं, वह भी सुन लेंगी।

उपतथापति: मैं इसलिए कह रही हूं क्योंकि मेरे पास बहुत से नाम हैं।

श्री चत्रातन मिश्र : मैंने यह कहा कि यहां पर जब फायरिंग हुई, उत्तराखंड के लोगों पर भी फायरिंग हुई थी, क्या वहां कोई सम्म सरकार नहीं है। मस्री में फायरिंग हुई, खटीमा में हुई, न्यायायिक जांच भी नहीं हुई । मैं यह पूछना चाहता ह कि यह दो कसौटियां क्यों हैं ? इसलिए मैं यह कहना चाहता हुं कि प्रधानमंत्री जी सभी पोलिटिकल पार्टीज की मीटिंग ब्लावें जिसमें यह तय हो कि हम लोग कैसे प्रदर्शनों को कंडक्ट करें। इतना गोलीकांड अगर देश में होता रहा तो फिर इस देश में प्रजातंत्र खत्म हो जाएगा । उत्तर प्रदेश, बिहार या दूसरे राज्यों में जब तब पुलिस गोतीकांड हो जाता है लोगों के ऊपर, इसको खत्म किया जाए । मैं एक बात और कहना चारंगा । यहां चर्चा चली कि नागपूर में प्रदर्शन के वक्त मुख्य मंत्री नहीं थे। यह कहासही बात नहीं है। एक बजे से लेकर 6 बजे तक घटना हुई। एक बजे के बाद, उनको यह सूचना थी... (व्यवधान)

श्री जनेन देगर्ड (महाराज्द्र): बहां तो रोज मोर्बा होता है।

श्री चत्रानन मिश्रा: डेली मोर्चा होता है लेकिन इतने लोग मारे नहीं जाते हैं। यह सब लोग कांग्रेस के सपार्टर थे, मित्र होकर गयेथे। वह कहने लगे कि हमको क्या मालूम या कि हमका मार दगे। हमने कहा कि आफ्ने उनका जरत सपार्ट किया, इसलिए आफ्को इनाम मिल गया है। इसलिए मैं ज्ञापसे अनुरोध करना चाहुंगा कि सच्चाई पर स्नाधारित बात होनी चाडिये ग्रीर इस तरह की घटना में पार्टी दृष्टिकोण से काम मत लीजिये नहीं तो देश बरबाद हो जाएगा । अभी मैं केन्द्रीय सरकार से अनुरोध करूंगा कि म्राप पोस्टमैन का काम नहीं करें। गृह मंत्री जी ने मेरे प्रश्न का स्रमी जो जवाब दिया कि वहां से चिट्ठी आई है, हम आपको देते हैं तो यह काम तो पोस्टमैन करता है । आदिवासियों की समस्या, भैड्युल्ड कास्ट्स की समस्या पर तो केन्द्रीय सरकार को स्वयं भी अधिकार है कि इसको हन करें और सी०बी०बाई० से जांच करवाई जाएं। जो निसंग होम्स में हैं, उनको कुछ नहीं दिया गया है, जो प्राइवेट ट्रीटमेंट करवा रहे हैं उनको भी कुछ नहीं दिया गया है। सन्को रिहेबि-लिटेट करिये, यह मेरा ग्रापस कहना है।

THE DEPUTY CHAIRMAN: I have so many names—seven names on the subject. Then we have another one on the ATR and then we have espionage in ISRO and the killing of an IAS officer in Muzaffarpur in Bihar. And then there are three other subjects.

SHRI SURESH KALMADI: The Indrani train matter.

THE DEPUTY CHAIRMAN; Yes, **the** Indranj train matter.

Shri Jaipal Reddy.

STRIS, JAIPAL REDDY (Andhra Pradicty). Madam, I would not like to take much time of the House. At the onese, I associate muself completely with the sentiments articulated by Mr. Pradicts American Medam, the tragedy arms from being grave, gains in poignancy because it is absolutely avoidable.

The sensitivities of the tribals who gathered in ten\* and thousands there were absolutely ignored. The policemen or the ruler, there did not realse that the tubals who gathered there were so innocent that even a lathi charge could send them into a tizzy, and it ended up in an unparalleled human tragedy. Since the matter concerns the tribals, as it has been stressed already, I demand the Government of India should come out with a specific statement and the demands of the tribals should be dealt with and conceded on merits by the Government of India straightaway. And why should the matter be left to the Maharashtra Government which has been found to be bankrupt in imagination and solvent only in cruelty?

श्री मुनचन्द शीणा (राजस्थान) : उपसभापति महोदया, श्री प्रकाश सम्बेडकर जी ने इस मामले की चर्चा सदन के अन्दर की, उसके साथ सहमत होते हुए मैं भी ग्रपनी कुछ बात कहना चाहता हूं । 23 नवस्वर को नागपुर के अन्दर जी घटना घटी वह बहत ही ददंनाक, दखदायक है। इसकी जिननी भी भरसंना की जाए, उतनी ही कम है। क्योंकि 113 आदिवासी जिसको साल भगदड का नाम दिया जाए कि भगदड़ में मर गए इसने तो ऐसा लगता है कि सरकार के प्रतिनिधि के रूप में जो प्रणासन कार्य कर रहा था, अविवासियों की समस्याओं की ओर उनकी विशेष कोई रूचि नहीं थी । केवल उन ग्रादिवासियों की हत्याएं, ग्रादिवासियों की मृत्य पुलित की ज्यादती के कारण हुई। सरकार की ब्रादिवासी रिजरवेशन की जो उनकी 85 से पहले की व्यवस्था थी उसको लाग् कराने के लिए जो आंदोलन किया जारहा था उसको पुलिस के माध्यम से सरकार जबदंस्ती दवाना चाहती थी। या नहीं तो स दिवासी बच्चे, महिलाएं बुद्दे ऐसे लोग कभी प्रणासन की जो होर थी प्रकास की लाईत थी उसकी तोड़ नहीं सकते थे । प्रशासन के लागों ने जबर्दस्ती उन ग्रादिवा सियों के खिलाफ यह ग्रत्याचार निया । उन पर लाठी चार्ज किया । उसी के कारण इन लागों की मृत्य हुई । जिन्ने लोग इस भगदङ के अंदर क्य लिक की ज्यादती के कारण मरे

उनकी पोस्ट मार्टम रिपोर्ट क्या कहती है। बया पोस्ट मार्टम रिपोर्ट सही की गयी थी ? कितने अधिकारी, पुलिस के कितने कर्मचारी ऐसे हैं जिनके खिलाफ कार्य-वाही की गयी। 113 आदिवासी मर जाएं उसके बाद वहां के प्रशासन के किसी भ्रादमी को वहां से न हटाया जाए, साक्ष्य जो या उसको मिटाया जा रहा है। तो यह उच्च न्यायालय के न्यायाधीश से प्राथमिक जो जांच कराई जा रही है उसका क्या परिणाम भ्राएगा, जब साक्ष्य ही मिट जाएगा । इसलिए मैं चाहता हूं कि गृह मंत्री जी अएं ग्रीर सदन में ग्राकर कहें कि 113 ग्रादिवासियों की हत्याएं पुलिस के माध्यम से की गयी है। पुलिस इसकी दोषी है। हां, केनल नैतिकता के ब्राधार पर एक ब्रादिवासी मंत्री का इस्तीफा हम्रा । क्या नैतिकता म्रादिवासी ही जानते हैं ? वहां के जनआति विकास मंत्री को इस्तीफा देना चाहिए या मंत्री जी को बर्खास्त करना चाहिए जिसके कारण उन आदियासियों की हत्याएं हुई । मैं यही कहना चाहता हं।

DR. BIPLAB DASGUPTA (West Bengal): Madam Deputy Chairman, I fully share the sentiments that have been expressed by Mr. Ambedkar on this very unfortunate killing of the tribals in Nagpur.

I also agree with him that there should be a proper judicial enquiry to fix the responsibility on the concerned police officers and appropriate action should be taken against them.

Madam, I was somewhat taken aback at the statement made by Mr. Kulmadi-Has human life become so cheap? Do you think that by just giving one lakh rurers, your conscience is satisfied? If this is the attitude...

SHRI SURESH KALMADI: No. They said that no money had been paid. I put it on record. I said that compensation had been paid. At the same time, I had said that money itself could not bring them back to life.

DR. BIPLAB DASGUPTA: I can tell you, Mr. Kalmadi. You can check it from the record. This is what you had said. You had said that everything possible had been done by the Government. You had said that one lakh rupees had been paid to the kin of the dead. And your sonscience is satisfied! You think that you have done everything; you have give one lakh rupees and that is all! (Interruptions)

SHRI MD. SALIM: You must **be** ashamed, (interruptions)

SHFI SURESH KALMADI; What did you do in West Bengal? (Interruptions)

SHRI MD. SALIM: You are killers. (Interruptions) It is a Government of killers. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Dasgupta, just a minute, please. Are we discussing... (Interruptions) Mr. Salim, could you not keep quite for a minute? (Interruptions) Order, please. (Interruptions) What ate we discussing here? We are discussing the killing of about 120 tribak in Maharashtra. We are not dis-cussing Mr. Suresh Kalmadi's speech in this House. Therefore please confine your sentiments to what haj happened.

SHRT MD. SALIM; He made a reference  $t^n$  We t bengal. He should withdrow it. (Interruptions) He is so allergic. (.Interruptions)

SHUT SURESH KALMADI: It was said that no compensation had been paid. I said that compensation had been paid. What was wrong in that?

THE DEPUTY CHAIRMAN: Mr. Kalmadi; picase sit down. What happens is this. This is my experience. A very serious matter gets into unnecessary discursion throwing mud at each other. We are not throwing mud at each other. We are seriously expressing our feelings that so many people have died and that we are very sorry for it. Therefore, Mr. Date and please confine your remarks to your sentiments. You can express your

sentiments regardless of what Mr Kal-madi had said. Please do that.

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DR. BIPLAB DASGUPTA. I am prepared to leave Mr. Kalmadi on one side.

THE DEPUTY CHAIRMAN: Leave

**DR.** BIPLAB DASGUPTA: Hie **diluted the whole thing.** 

SHRI SUR£SH KALMADI: I did not dilute. I had expressed my regret on the incident.

THE DEPUTY CHAIRMAN: Whether he diluted it or concentrated it, you confine yourself to your sentiments, Mr. Dasgupta.

SHRI SURE?« KALMADI: I only said that no shot was fired.

THE DEPUTY CHAIRMAN: Mr. Dasgupta, you express your opinion.

DR. BIPLAB DASGUPTA; I would not refer to him any more. My only point is that m future, when such issues come up...

THE DEPUTY CHAIRMAN: I hope they do not.

DR. BIPLAB DASGUPTA: When such things come up, 'hey should be very careful about the wording they use. They should not try to put responsibility on he unfortunate. innocent, people. Thank you very much, Madam.

Twr<sub>L</sub> DEPUTY CHAIRMAN: Such incidents should never, never happen.

i E, BALANANDAN (Kerala): ' m this matter camvw be discussed with equanimity. The kx"ings which took place in Nagpur were

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nister

deHberate. The Adivasis wanted that the Chief Mi-"hou'd come »« • "".]1\*»« them. This was not an agitation against the Government. This was a simple demonstration. They were inst demanding tho restoration of the right which they had

been enjoying earlier. A simple restoration of their right was their demand. They wanted that the Chief Minister should come and address them. But he !-TI. Instead, he

00 people^ us | Iflere port. This consisted of women, children, everyone. These Adivasis had come there to make a collective representation to the Government, Any civilised Government, any Minister who had a sense of democracy, would have gone there and taken the memorandum. They could have told these Adivasis thai it was not possible, or, whatever it was. But this was not don;. In that narrow road, the people had no way of escape. The police resorted to lathi-charge and firing.

SHRI SURESH KALMADI: There was no firing. (Interruptions)

SHRI E. BALANANDAN: You had your say. You defend everything. Madam, in conclusion, I would say that what had happened was inhuman and monsrous. Nobody can lo'erate it. The Opposition in Maharashtra wanted Mr. Sharad Pawar to resign. Tt is known to everybody that he was the cause for the Wine of these 113 Adivasis. Decency demanded that he resigned. But the thing is. we cannot expect resignations from Congress Ministers. They are fast losing their sense of democracy.

Madam the whole House should condemn this thing. The Government of Indh shou'd <-°e that the privilege which th?>=e Adivasis had enjoyed earner is restored back to them. The technicalities pre \*o be looked into by the Govern-m^t Tt is the duty or the Government of India.

Wi<h these observations, I associate mvseif wMi the other Members who had exnre'ased the'1- "fMiy over this incident. Thank you, Madam.

Ttfti rM^Turry CHAIRMAN: Shri Murasoli Maran.

SHRI MUROSOU M.ARAN (Tamil Madam Deputy Chairman, I share.

THE DEPUTY CHAIRMAN: There is something wrong with the mike. Mr. BalanEiufan's inike is stih on. It should be switched off.

SHRI MUROSOLI MARAN; Madam, I associate myself with the sentiments articulated by my colleague, Mr. Pra-kash Ambedkar.

What had happened on the 23rd November, 1994, in Nagpur was inhuman, uncivilised and very tragic. In fact, I would say that this killing of 150 people has eclipsed Jallianwala Bagh. I would call it the Jallianwala Bang of independent India. For no reason, 150 tribals lost their lives in the lathi-charge.

What was the demand of these Adivasis? They wanted that their trible community should be included in the list of Adivasis. This was all. In this connection, they wanted to meet the Chief Minister or the Minister for Tribal Welfare. But nobody had the heart to come and meet them. After all, these 50,000 people were standing a kilometre away from Assembly complex. But what happened was, instead of hear-; ing their grievances, they resorted to a I lathi-charge which resulted in the death of 150 people. I strongly condemn it land deprecate it and once a?ain say that it is another Jallianwala Bagh. We have to hang our heads in shame over this tragedy. I would say, no amount of inquiries or no amount of compensation will solve this problem. It is clearly a violation of human rights, and I would request the Central Government to intervene immediately and give them the status they want-

I was told it is a small breaucratic j error. Somebody added a comma—whether it?s due to a printer's devil or dud to a mistake bureaucrats, we don't know-before the word "Gowari", J which the lawyers have interpreted in a t d'ff\*rent way. After a'l. it is a simple j matter. But even thousand-s of Kalmadis j cannot justify this kind tragedy. Therefore, I would request Govern-r.- they want.

SHRI GOV1NDRAO ADIK 'Maharashtra): Madam, thank you very much for giving me an opportunity to take part in the discussion going on in the House over the tragic event that happened in Nagpur last month. I do not want to repeat whatever has been stated earlier by my colleague, Mr. Kalmadi

Here we are not justifying any action which was not legal or misuse of police force. I am here to give the correct picture of whatever had happened in Nagpur on the 23rd evening. No doubt whatever had happened is really regrettable and we leel sorry for that. We had lost 113 live;, on that day. The way sentiments aifi expressed here, we can understand the agitated mood of this House but, at the same time, I would like to very humbly submit that the correct picture is not brought before the House by hon. Members.

Madam, now it is on record that the State Legislative Assembly was in session in Nagpur on that day. The next day there was a detailed and elaborate discussion in the Assemb'y also. Here some people have said that there was a firing. Some have said that the Adivasis were teargassed, that the police force was undu'y used. But whatever has come on record shows it clearly-and it is part of the Assembly discussion and debate the next day. There was the Opposition also in the Assembly. They participated, they discussed it and criticized the action of the police and the Government of Maharashtra, but nobody ha<j pointed out in the discussion whi^-h took place there—ind there were eyewitnesses to this incident—that there was a firi~g, no'iodv had stated in the debate that there was teargas used by the police. Also brought on record were the post-mor-tem r^om from the various hospitals and disnensaries, which chowed what was th- c-'ise of death. Nowhere is it said that anvbo-ly died on account of firing; nowhe-e is it revea'ed that because of police lathi-char^\* or some other for^e 1 ., -MiV.e some'io'l" was imured. So when these facts ar on record and

when those who were present on the spot and those who had witnessed it had never iaaue any allegation like that against the Government, if people who have not seen it are making allegations ayirtg that there was firing and there were so many things, they must have read it only in newspaper reports Oil- Known about it only through newspaper reports. If there was a firing, I am not going to justify it; I am not he/e to justify that. But, whatever has not happened has been said to have happened. It is very incorrect. To that extent, I request the hon. Members not to get agitated over things which have not happened at all.

Madam, looking to the report which is available with us, what was the police force used by the Government of Maba-<u>rasl.ua</u>? The total number of constables present there to organise and to take care of this march was only 172 and not more than that. So, Madam, with 172 male constables and 24 female constables, I don't think anybody could have committed this type of violence against the poor adivasis. So, Madam, whatever has been said is all exaggerated.

Secondly, I am pained to bear from some hon. Members who are very responsible, senior Members here that the Chief Minister was present on the spot and that he should have gone there and addressed the mob. For your in ormation and for the information of this House, Madam, I wou'd humbly submit that the hon. Chief Minister was there, no doubt, in Nagapur on that day, but he left for Bombay in the afternoon before this event took place. So, the allegation against the Chief Minister; hat he was present there and that in his presence this tragedy took place is not correct.

SHRI PR A MOD MAHAJAN: Did he meet some^odv the next day? Did he go to the hospital the next day?... (In-ierruptions)

SHRI GOvtviDRAO ADUO Let me - '~!?!e Madam.

THE DEPUTY CHAIRMAN. Please 1st him speak. He did not disturb anyone. Courtesy demands that he be allowed to finish it. We have other matters also.

SHRI PRAMOD MAHAJAN: The Chief Minister might have gone to the hospital. I am trying to help him to tell as what happened.

THE DEPUTY CHAIRMAN; Okay, you give that information if you have it.

SHRI GOVINDRAO AD1K: Madam, the next day was a holiday. The Assembly was not in session. The debate and discussion could not take place in Nag-pur. On Monday the discussion took place, and this matter wr.s thoroughly discussed by both the *sides* of the House, to which the Chief Minister, the Home Minister and the Minister concerned who has resigned, replies in the House. So, that was very cle?.r.

Nobody in the State was opposed to the demand of the Gowari community for its inclusion in the list of Scheduled Tribes. The Government of Maharashtra was insisting on it with the Government, of India. number or occasions they have written to Government of India to consider the the issue of including the Gowari community in the Scheduled Tribes list, the Government of India had many problems. The Government of India finally informed the Government of Maharashtra that it was not desirable to include the Gowari community in the list of Scheduled Tribes for the simple reason that the basic community, the main community which is the Gond community, has been id ns a tribe, the main tribe and the Gond ■is and Gowaris as "nib-castes or sub-tribe^ of this main tribe. There is one institution in Pune, which research on this. After a lot of research, that institution has also certified that this community which is known as the "Gowari community" has no characteristics of a tribe and that therefore. it -\* ^\* included in the list of Sche-

It is not that the Government of Maharashtra was opposed to it. I am pained to hear some hon. Members saying that though these adivasis have been friends of the Congress Party, the railing party, this violence was inflicted on them, these injuries wer, inflicted on them. Madam, I will put a question to all these Members who hold this opinion. When you feel that the adivasis are friendly with the Congress Party, the rul-ign party, how can you imagine that the Congress Government can do injustice to its friendly people? They are friendly peop'.e, and that is why we not done any injustice to them. Therefore, I am not justifying it. At the same time I say whatever is the truth must the be brought out before House. I compliment the Government of Maharashtra, who have taken a very immediate decision. (Interruptions) Kindly let me complete. While replaying to the debate in the Maharashtra Assembly, the Chief Minister had announced that they were appointing a judicial... (Interruptions) Madam, they have appointed a judicial inquiry committee to go into the matter and have requested the Chief Justice of the Maharashtra High Court to appoint one High Court Judge to inquire into the matter thoroughly and submit a report. That is why I am complimenting him for appointing a judicial inquiry committee to inquire into the matter. (Interruptions) I request the hon. Members to await the report of this inquiry committee which is already in progress. Only after getting the report this matter can be discussed further.

THE DEPUTY CHAIRMAN: I will read out the names I already have on my

SHRI S. JAIPAL REDDY: Don't call everybody, Madam. The House has expressed adequately. (Interruptions)

THE DEPUTY CHAIRMAN; You can tell this to the Members. I am reading «ut the names.

SHRI PRAMOD MAHAJAN: Of those who have spoken or of those who have not spoken?

THE DEPUTY CHAIRMAN: Mr. Pramod Mahajan, Mr. Trivedi, Mr. Jagmohan, Mr. Jagesh Desai, Mr. Shar-jna, Mr. Salve, Mr. Janeshwar Mishra, Mr. Ajit Jogi.

SHRI GURUDAS DAS GUPTA. Can I draw your attention to one thing, Madam? In the morning, when we met the Chairman, it was agreed by all that a very important issue on which the Members had given notice was about the attitude of the Government towards the Action Taken Report.

SHRI JAGESH DESAI: Yes, this  $j_s$  very important.

SHRI GURUDAS DAS GUPTA: I agree, this is very important. We have discussed this subject for more than one hour and fifteen minutes. I would like to know from you whether that motion that we have brought regarding the attitude of the Government on ATR will be included for discussion or we will be discussing this item only.

श्री सिकन्टर घटन: सदर साहिया,
मुझे एक मुनारिश करती है कि ए टी जार र का यह सिलसिला हो गया विसी एक स्टेंक पर ग्राकर कि हमते यह दिया, यह यह। बहुम गामना का दिख्यातिष्ट्यी श्रीपटर दि क्यायन जातर ए टी ब्यार का सिल-चिता कि म अधेक, नेकिए समर इस हाउस को एडवर्न होता है। 30 वर्ष तो मेहरवानी से ए टी ब्यार को इस वनत न लाइये और आएं दा मिनट और यह चला लीजिये और लंब के बाद ए टी ब्यार को लाइये।

SHRI GURUDAS DAS GUPTA; I am suggesting, Madam, let us dispense with the Lunch Hour and let this issue be taken up a little earlier.

THE DEPUTY CHAIRMAN: I have already heard you.

SHRI GURUDAS DAS GUPTA: I am only suggesting if we do not dispei>•= with the lunch hour, it should not bt that the attitude of the Government on ATR is discussed by only one speaker.

THE DEPUTY CHAIRMAN: That i» why from the beginning I have said that we have -OUT subjects—Nagpur, ATR, Esnionage in ISRO and the killing of an • Officer in Bihar. These are the four ' issues before the House today permission for which was given by the Chairman.

SHRI SURESH KALMADI: Madam, I have also sought permission...

1 f[] Transliteration in Arabic script.

THE DEPUTY CHAIRMAN: Yes, you had asked for permission on another subject. That is about the train. (Interruptions) I will call. Just a minute, please. Members raise their hands to be included in the list. If I do not include, there is anger on their part saying that they wanted to speak on an important issue. Now, it is delayed. So, let me call...

SHRI MD. SALIM: Let the Members be given a chance to speak on the subject, before we go OQ to another subject.

THE DEPUTY CHAIRMAN: We are not on another subject. We are on the first subject only. Now, Shri Pramod Mahajan.

श्री प्रमोद महाजन : उपसमापति महोदया, मैं अपनी बात बहुत ही संक्षेप में रखना चाहंगा। जहां तक नागपूर की दुर्घटना का सत्राल है, मेरी इसमें पहली तो मांग यह है कि 125 अविवासियों के बलियान के बाद और जब सदन के सभी दल इस दुर्वटना की निंदा करते हैं ग्रीर जब किसी को "गोतारी" समाज को ग्रनसुचित जातियों में सम्मिलित करने पर किसी प्रकार की आपत्ति नहीं है तो मझे लगता है कि कम से कम यह 125 लोगों का बलिदान व्यर्थ नहीं जाना चाहिरे और इस समदाय को अनुसूचित जन जातियों में प्रस्मिलित करने के लिये संसद के इसी सल में सप्त में सरकार की ओर से कोई न कोई प्रस्ताव स्नाना चाहिये सीर पूरे सदन को दोंनों स्रोर से इसका समर्थन करके इस गोतारी समदाय को अनुसूचित जनजातियों में सम्मिलित करता चाहिये। यदि यह काम हमने किया तो मझे लगता है कि कम से कम 125 लोगों का बलिदान सार्थंक हो जायेगा। उनको एक लाख, 25 हजार या 50 हजार देने मे कोई बलिदान सार्थनक नहीं होगा। कम से कम इनके समदाय के लोग अपना उन्नन जीवन बनाने के निये घारक्षण की सुविधा का उपयोग कर सकरों और इपलिये मेरी पहली तो सरकार से यह मांग है कि इस प्रभारका काई न कोई निर्मय इस संसद का अधिवेशन समाध्य होने से पहले हो।

दसरे, उत्रसभापति महोदया, मझे केवल इतना वहना है कि जो घटना थी वह अप्रत्याणित थी, दर्भास्यपूर्ण थी, निदनीय थी। में जरूर मानता है कि इसमें कोई गोली चली या पुलिस की ग्रोर से बहत भारी अत्याचार हथा, इस प्रकार की मुमिका तो हमने तो नहीं ली है। लेकिन इसके साय-साथ लोगों के सामने सत्य चित्र रखते समय सत्य जिन्न के नाम पर सत्य दूर हम्रा चित्र रखने का प्रयास हो रहा है ग्रीर इस दूर्घटना की परोक्ष या अपरोक्ष में समर्थन करने का और विशेषकर सत्ता दल की छोर से जो प्रयास हो रहा है मुझे वह बहुत आपत्त-जनक और निंदनीय लगता है। गोवारो समाज को श्रनसुचित जनवातियों में सम्मिलित करना चाहिये, इस प्रकार को मांग महाराष्ट्र सरकार की ग्रोर से कभी नहीं की गई। इतना ही नहीं, सत्य के दूसरे चित्र को ग्राप देख लोजिये। 125 लोगों की इस मत्य के बाद नागपर में कांग्रेस के विज्ञायकों द्वारा और यह दर्भाग्य है कि जिसमें से अधिकांश विधायक अनुसूचित जनजातियों के हैं, उनकी थोर से समाचार पत्नों को लिखित यह कहा गया कि गोवारी समाज को अनुसूचित जनजातियों में सम्मिलित नहीं करना चाहिये और इसलिये महाराष्ट्र सरकार या सता दल ने गोवारी समाज को अनसचित जत-जातियों में सम्मिलित करने की भनिका ली थी, यह सत्य से दूर है। न सरकार ने ली थी, नदल ने ली थी। इतना नहीं दर्घटना के बाद कांग्रेस के विद्यायकों की छोर से वहां किस प्रकार का बयान छपा, उस बवान में इस पर ग्रापत्ति की गई है और इसलिये यह सच नहीं है । दूसरो बात यह है कि जहां तक मधकर पिवड जो को बनाने का सवाल है, स्वरूप सिंह नायक ने. याने को कहा था। इनका आदिवासियों को कुछ पता नहीं है। अब यह किस ग्राधार पर कहा गा है, ग्रब तो यह ग्राने वाला जांच ग्रा**योग** तय करेगा । लेकिन उन्होंने मंत्री का आने के लिये कहा था । पांच घंडे तक मंत्रो नहीं ग्राये ग्रीर जिसका यह कारण दे रहे हैं कि सदन में चर्वाचल रही थी, यह भी सत्य से दर है। सदन में चर्वा पांच घंटे मंत्रो बैठे नहीं थे वह । स्थान इतना नजदीक है कि 5-10 मिनट जाकर बात करके ग्राना मंत्री के लिये कोई मुक्किल नहीं था। **वे** जा सकते थे और इसलिये यह जो कहा जा रहा है कि सत्य का हम दूसरा चित रख रहे हैं, दूसरे चित्र में वे वरिष्ठ सदन में थे, यह भी सत्य से दूर है। धगर वह चाहते तो जा सकते थे। प्रब वे नयों नहीं गये, वे स्वयं बता सकते हैं। इसमें समय या और कोई काम यह जरूरी रूप से ऐसा कारण नहीं वा । इसलिये मुझे लगता है कि शायद उनको इस बात का और उन्होंने यह कहा कि मुझे गिल्टी कांशस लगता है, मेरी पत्नी ने कहा कि तुम, त्याग पत्न दे दो ।यह मधुकर पिचड़ जीका बयान है। इसलिये उन्होंने तो त्याग पत्न दे दिया । उन्होंने तो एक प्रकार प्रात्मशद्धि का मार्ग ले लिया। उन्होंने मंती जी गाड़ी छोड़ दी। वह मेरे गड़ौस में ही रहते हैं। वे वहां रहने के लिये आ गये। अब सवाल यह है के एक वेचारा आदिवासी मंत्री था। जसने ग्राने से इंकार किया वह तो जला गया । सवाल केवल इसमें यह ग्राता है कि यह मोर्चा ग्राने वाला वा इसका तीन महीने से पता था। इन जिलां किसने में इनको पैसा दिया, मोर्चे में की लोग आये, इतका भी सरकार हो पता था । 50,000 लोग शाकर बैठे हैं, यह भी देख रहे थे । पांच घंटे बैठे हैं जिसमें ने चार घंटे मुख्य मंत्री शहर में थे । अब शाम को मुख्य मंत्री जब घटना हुई तब शहर में नहीं थे, यह सत्य है लेकिन जब वह आये, इस-लिये मैंने कहा कि मैं किसी को डिस्टबं नहीं करना चाहता हं लेकिन ग्राने के बाद मुख्य संती न घटना स्थल पर गये. ने किसी हास्पिटल में गये, न किसी को मिलने गये। यगर मुख्य मंत्री उस समय नहीं थे तो मैं समझ सकता या । ग्रगर मूख्य मंत्री की कोई गलती नहीं थी ग्रीर ऐसी दुर्घटना हुई थी तो मख्य मंत्री को ग्रस्पतालों में जाकर मरीजों से सिलना चाहिये था। वे नेताग्रों को मिले पर घर बला कर लेकिन वे किसी समुदाय से मिलने नहीं गये ग्रौर इसलिये यह सत्य से भी दूर है

श्रीर इसलिये में यह पूछना चाहता ह कि इसमें ग्राखिर एक ग्रादिवासी मंत्री को निकाल कर यह समस्या हल नहीं होती । मुझे लगता है कि इस तरह से एक मौलिक प्रश्न हमारी संसदीय प्रणाली का खड़ा होता है। यह सवाल एक मुख्य मंत्री और एक मंत्री का नहीं है। जब भी हमको सफलता मिलती है तो हम दावा करते हैं कि यह सफलता हमारे कारण है। ग्रभी-ग्रभी मैं हमारे मित्र सुरेश जी का भाषण सून रहा था । उन्होंने कहा कि हमने ग्रादिवासियों ग्रौर हरिजनों को बहुत प्रकार की सहूलियत दे दी हैं, यह किया है, वह किया है, मराठवाडा का नामांतर किया। सत्य है नामांतर हुआ है। अब नामांतर का श्रेय मुख्य मंत्री ले सकता है, किसी भी बात का श्रेय वह ले सकता है। जब लाँ एंड ऑर्डर होता है तो कोई मंत्री डंडा लेकर गली में नहीं घूमता है, घमती तो पुलिस ही है। श्रव पुलिस ग्रगर गलियों में घूमकर कानून ग्रौर ब्यवस्था की स्थिति बनाये रखती है ग्रौर मख्य मंत्री बड़ी शान से कहता है कि देखों, मेरे राज में कानून ग्रौर व्यवस्था की स्थिति है। यगर अच्छे कामों के लिये वह कह सकता है कि यह मैंने किया है तो उसकी पुलिस की यंत्रणा की गलती उनको समझ में नहीं आना कि कितने लोग याये थे, उनका यह न सभझना कि यह लाठी से डर या घवरा जर भगदड़ हो है, अगर इस सारी चीज की गलती मच्य मंत्री की नहीं है, इसकी मंत्री को नहीं है। अगर पीसफुल मोर्चा हो जाता तो बघाई का एक संदेश गोविन्द राव जी यहां पारित करवा देते कि बहुत ग्रच्छा ग्राया था। तो बधाई हो गई। सवाल यह है कि सवा सौ लोंग अगर आदिवासी वहां मरे If it was the failure of the administration, who has to own it? A mere constable? उनको श्रोन करना है,होम मिनिस्टर को स्रोन करना है, चीफ मिनि<sup>इ</sup>रर को ग्रोन करना है। सवा सौ लोग रने के

बाध आप योन नहीं करो और इसलिये ते कभी-कभी ऐसा लगता है कि कैसे चलेगा ? जब भाव बढेंगे तो कहोगे कि हमको पता नहीं है, व्यापारियों ने बढाये । घटेंगे तो कहेंगे हमारा धर्य मंत्री बहुत अच्छा है, फाइनेंस मिनिस्टर घटा रहा है और इसलिये मुझे लगता है कि महाराष्ट्र का शासन, महाराष्ट्र का मख्य मंत्री चौर महाराष्ट्र का गृह मंत्री ग्रगर महाराष्ट्र में हथे अच्छे कामों के लिये जिम्मेदार है तो इतनी बडी ग्रप्रत्या-णित दर्षटना हुई है, इसकी जिम्मेदारी महाराष्ट्र मासन की आती है, विशेषकर मख्य मंत्री की आती है जो अपनी कार्य-क्षमता का दावा करके रात-दिन घमते रहते हैं । उन पर इसकी जिम्मेदारी बाती है । इस अकार्यक्षमता को भी वे मोल लें और इसलिये अच्छा होता कि वे नैतिकता में त्यागपत देते लेकिन में मानता हं कि नैतिकता और त्यागपत्र बे शब्द उनसे कोई जड़े नहीं हैं इसलिये वे नहीं देते। कम से कम केन्द्र सरकार तो उस सरकार को बर्खास्त करती और इसलिये मध्ने जगता है कि इस घटना से दो परिणाम निकलने चाहिये, एक गोवारी समाज को अनुसूचित जातियों में सम्म-चाहिये और दूसरे इस करना बडे अप्रत्यक्ष हत्याकांड के लिये बहां के सत्तारूढ दल के रूप में धीर खासकर मध्य मंत्री के रूप में त्यागपत देकर गरी छोड़ कर इनको इस बात का प्रायक्वित लेना चाहिये । अगर वह न लें तो चनाव वहत दूर नहीं हैं, लोग इनको इस बात का प्रायम्बित देंगे । (व्यवधान)

श्री सरेश कलमाडी : ये सब इलेक्शन के लिये है। (व्यवधान) अभी बात निकली है। (व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Sabre. (Interruptions).

SHRI MURASOLI MARAN; Has he become the Home Minister? (Interruptions).

THE DEPUTY CHAIRMAN: iHe is asked to speak because he comes from Nagpur and he is a Member of this House.

THE MINISTER OF POWER (SHRJ N. K. P. SALVE): Madam. I have the locus standi. This tragedy has takefl place at my home town, in my home constituency. It has taken place on the road where, for years and years, I wai cycling down as a student to my school. I returned from the USA, after visiting the USA and Hong Kong, after a veri strenuous tour. The next day, this tragedy took place. I rushed to Nagpur. Not to oblige anybody. But I thought remaining in public life, in Maharash tra, especially in Nagpur, the sheer di mension of the tragedy was such. I felt utterly impelled to go a"d be with those people in Nagpur. not that it was ever possible (O undo the gravi damage that had been done, the sheet dimension of which the human consc!' enco would revolt.

A few things happened there at Nag pur. I only hope nobody wants to bak< a political cake on the cremation firi of the people who are the victims o this stampede. If you really want t< sympathise with them., on one point, ! entirely agree with Mr. Mahajan, be cause when I went and saw those victim\* in the hospital against the police ad vice, I was very much disturbed. worked for large many years amongs the adivasis when I was representin] one of the constituencies in Madhy; Pradesh. The people that I saw ther< with rny background of having workee for so many years in Adivasi areas, have no doubt in my mind that the: were Adivasis. They have a partial lar characteristic. They have a certaii physiognomy, their appearance, complexion and if they have not 'beei given recognition and the status - Adivasis, as tribata, I thank a gravi injustice has been done to then all these yeara. To that extent agree with what th<sup>©</sup>. hon Mahajan had to say that if we reall' want to offer our honest and genui\*

condolences for the great tragedy that has taken place, let u<sub>s</sub> resolve in this House and let us do everything possible for these victims. Mr. Mahajan has talked about the State Government making recommendations. do not know about it. But let Parliament take upon itself the responsibility of ensuring that' the rights and privileges are bestowed on the people who became victims of this stampede. Madam, as I reached there, I must concede straightway, I. did feel that sufficient concern and sympathy was not being shown Let us not make a political capital out of the misfortunes of the people. Look at things. This is not a matter which I am ever willing to look at poli'ically. Imagine, anyone of our children or anyone from our family being stampeded like this, what would happen to us? Just because they are a set of poor people, innocent people, should they be ignored? They were not politically motivated. They did not come to create any political stir. But it was unfortunately a crowed which was rudderless and leaderless. I can't understand why small children and women were made to sit in the front. I do not want to politicise the issue. I am blaming those people who organise this kind of morchas... (Interruptions) Madam, I am not talking on political lines at all. I thought there woud be some consideration shown. Such a matter to have political overtones can only be considered as most unfortunate. Something worse that we can do is to use the deaths of these people to politicise the issue. I really did not feel that enough sympathy and concern had been shown and that hurt me a deal. I was asked by the Press people there: "Why wasn't the Chief Minister here? why did he not go to the hospital?" I said: "I will go and ask him. He is my leader in Maharashtra. He is my friend in Maharashtra and I think it was his bounden duty as the Chief Minister to have been there be sympathising with the people." There is no doubt about it. Madam, anvwhere, if there is stampede in any State, the State Government is responsible.

Not that because it has taken place at Nagpur and because the Session was going on, that is the responsibility of the State Government, To that extent, I am willing to agree. Madam, in the Nagpur Assembly, we have seen donzens and dozens of morchas being organised. Bui; what happened? They are very well what happened? They are very well organised and there is a leader who controls. Unfortunately, in this, Madam, it was a large crowd, a very large crowd on that road, Sitabaldi Road, from Sitabaldi Road College up to the across the Morris Assembly there were a very large number of people, I. am told. Some people say thirty thousand, some people say forty thousand. That itsef, Madam, is a staggering figure, a mindboggling figure. An,} with the children and ladies standing in the front, it only shows that organised morcha at all. it was not an And, Madam, the most unfortunate thing happened. There was a lathi-charge| And I am told elsewhere that in the precinta of Morris College someone burst an atom bomb cracker that was mistaken as the policefiring and the stampede started. I went Madam, the victims, the visited, people, who where ill, in the hospital. I wanted to go in the evening. The police had advised me, "please do not go- The atmosphere is extremely hostile and it may not be proper. It will vitiate the entire atmosphere if you were to go and see the people who are lying in the hospital." I did not want to heed to this sort I said, "I will go in my own of obstruction. car. I will not take a car with a red light. I have my own car. I will go by that." He said. Please do not go Tom-morrow \*No.' Sir. morning we will make arrangements for you and take yon." The next morning, Madam, I went to the hospital. There were about 22 or 23 victims. .., (Interruptions)

THE DEPUTY CHAIRMAN: Please listen to him. Yov % not >>> ve to ask questions. . ■ (Intel jptioss)...

SHRI N. K. P. SALVE; What are you smiling about, Madam? ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I have allowed Mr. Chaturanan Mishra, who visited the place, to explain what he saw there, what was visible to his eye.

SHRI N. K. P. SALVE: What are you srniUng about, Mrs. Pandey? And i seriously ouject. Mauam, rre non. lady Memoer is srnilmg. This is a very solemn matter. Let us not look at everything from a political viewpoint, please. I beg of you, I implore of you.

Madam. I went there 1 saw those people utteriy helpless, helpless people, mise-raole, poor people. I do not think any of them could have been well-provided in ILe. Inefr clothes were most awe" ful. Their looks utterly miserable they were, showed how utterly helpless they were. It was a terriole spectacle for anyone with a human heart. Madam, I went and i talked to them. 1 said, "From wheie have you come? Why have you. come? What happened?" But for two people who told me that they were hit by the baton or the police, no one complained to me that they were hit by the police. O«o of them complained to me and said, "I fell down for half-a-minute. And a broken leg." One here I am with have an idea of what kind of stampede must have been! I asked the other patient, "What can we do for you? I have come here." I said, "Do you recognise me?" He said. "Sir, I do not recognise you." 3 said; "1 am the Union Power Minister. I have come here to talk to you. What can I do for you?" He said, "Send for my wife, send for my children and help them out." Madam, if these people had been denied the privileges which were their due, it certainly is a lapse on the part of whoever is responsible, whether it be the Central Government, whether it be the State Government; T think it should never have been denied to them, and, to that extent, Mr. Pramod Maha-jan is right.

Alter talking to them-Madam, see how people tried to politicise the issue —they said, A hundred thousand rupees have been given to each of the victims by way compensation." I said, "That is not enough. Every family of the 123 or 124 people dead is suuering. You must find out what their needs are. This is not Uke a11 earthquake that you build the house or things like that and some uniform measures are possible." I said, " In each family there is going to be a different problem. Let us have a fund. Create it. And with the help of the fund try to do whatever is possible. You cannot bring back the dead again. Irreparable damage has been done. But the minumum we can do is to go and meet the families and see how we can wipe out their tears." I said, "Let u<sub>s</sub> start with the Fund. Let the Commissioner start with the fund." I persuaded the Vidarbha Cricket Association to give five lakhs of rupees. I requested the Cricket Control Board to give five lakhs or ten lakhs. I announce: that would be given. Madam, I regret, some BJP leader said that this was politically motivated. It is most unfortunate. I never spoke a word of politics At any rate Madam, two things I like you to clarify. One is the absence of Shri Sha-rad Pawar from town and his not going j.o the hospital. I thought it was an unforgiveable sin on the part of the Chief Minister not to have visited the patients in the hospital. I went to him. Then I talked to him and I knew he was a very visibly upset Sharad Pawar. I asked, "Why didn't you go? He said, "The police people told me that if I went to the hospital, there would be another cane charge and it would create a very difficult situation," and, therefore, he was strongly problem. Whether, after that, his going there or his not going there was right... {Interruptions}

SHRI PRAKASH YASHWANT AMBEDKAR: Mr. Salve, will you yield for a minute?

THE DEPUTY CHAIRMAN: Let him finish. (Interruption).. .Let him finish. i (Interruptions)

SHRI PRAKASH YASHWANT AM-BEDKAR: Salv<sub>e</sub> Ji, I was there on the day when the lathi-charge took place. There were not more than 2,000 people in the hospital.

SHRI N. K. P. SALVE: Yes, there were more than 2,000 people. I could see their visible hostility when I went and naturally so. If anyone from my family had been stampeded like that and I was standing out, I would have felt like killing the Chief Minister and the Union Minister of Power. Do understand the extremely disturbed. .. (Interruptions) .. .

SHRI PRAKASH YASHWANT AM-BEDKAR; I wa\$ there the whole night. SHRI N. K. P. SALVE: You are a "reat humanitarian. You are the grandson of a great man. I concede, but please it down. (Interruptions)... I am finishing. This is what he explained to me and seeing that I was myself subjected to this, I took some fruits. I took some fruity Madam. I took some oranges and -oms apples and the Dean said, "Sir, there is little difficulty." I asked, "What is the difficulty" He said—he mentioneJ the name— "A politician who came here said, "Why are you allowing voluntary organisations to anything to them?" I said, "Damn it. give Tel! him the Union Power Minister has. given these fruits. I am not going to mix up any-viih the oranges or apples." Out of my genuine sympathy I took them. 1 would have taken it for anyone els;. The atmosphere was very surcharged. It was very belligerent and hostile. That is the rea'ity. As a result of that, whether the judgment of the Chief Minister in not going was correct or was not correct. T think, I fhould leave it to the judicial commission.

Only one more point. Madam, it apnears to be a more sensible suggestion to say that the Tribal Welfare Minister should hive cone, the Chief Minister should have -one and they should have ta\*ke I to the crowd. the<sub>v</sub> should have talked ff> the mob. Tf they had £\*"" calked, <-erhaps, the stampede would not have taken r^ace.. These are excellent idea? and excellent suggestions 1. I am afraid that these are suggestions from

the hindsight, suggestions from the hindsight. Whether the Minister was busy in the Assembly or not, as Mr. Pramod has said, is not the issue. The issue is: Is there any guarantee that the crowd, which was irate... (Interruptions)...

SHRI PRAMOD MAHAJAN : Salve Ji, that was the reason given by Mr. Suresh Kalmadi. You are giving different reason. He said that Madhukar F'ichad did not go t° the mob because he was busy in the Assembly. That w's his argument.

SHRI N. K. P. SALVE: I was told that he was busy in a debate. But I said that if it was otherwise, i. was his duty to have gone there. He should have taken ten minutes or twenty minutes off and gone there. But the more crucial question-and I put it to anyone who if not from political strains, not through political spectacles, but as a human tragedy, as a human matter—is v/hether or not a person is justified in finding out more expedient, politically more expedient, administratively more expedient and more expedient otherwise from the point of view of the manage ment of the crowd not to go and face the crowd irate rather than go and face hostility.

Madam. this is an accident simn'iciter. There is no doubt about it. It was not the police firing, it was not the police lathicharge. Tt was the total mismanagement of the entire morcha, as such that had com; out. Nonetheless, the tragedy is a tragedy of great dimensions for which a probe has been ordered and should anyone be found guilty, he should not be spared. That is what I am submitting, Madam.

THE DEPUTY CHAIRMAN: Now, we have taken more time on this issue. I have got some more names. I don't know whether the House agrees to it or not. After the lunch hour, when v.'. agai >ble, should we take up 'sue i.e. ATR on the JPC or Hue with this issue?

?HRI GURUDAS DAS GUPTA: Madam, I suggest, let ns continue with this

issue. Madam, in the past on a number of occasions we have skipped our lunch hour to discuss important issues.

THE DEPUTY CHAIRMAN: Mr. Gupta, I am not asking whether we should skip the lunch hour  $\varrho x$  not. I did not ask whether the lunch hour should be suspended. 1 wanted to know from the House whether we should take up the ATR issue after lunch or we should continue with th: sissue. If the House says, "ATR", then it is fine.

SHRI GURUDAS DAS GUPTA: Madanij the ATR issue was discussed earlier. Madam, the Chairman categorically stated in the morning that it was the first motion, But, because it is a human tragedy we agreed to discus, it first. If we decide to have lunch hour we must discuss it because it is a very important issue involving the interest of the nation as a whole.

SHRI V. NARAYANASAMY: There are many issues... (Interruptions)

THE DEPUTY CHAIRMAN: I again repeat for the information of the Members that we have the ATR issue which we have to discuss. Then we have the espionage in ISRO and the killing of an IAS officer in Muzaffarpur, Bihar and there is one issue regarding one moving train without a driver.

SHRI GURUDAS DAS GUPTA: Madam, it was decided in the Chairman's ChambeJ Lb i the ATR issue would be the second item. 'Interruptions'.

<sup>T</sup>HF. DEPUTY CHAIRMAN: I am saying the same thing.

SHRI DINE3HBHAI TRIVEDI: Manly name is there.

THE DEPUTY CHAIRMAN: I have got your name. T will just announce the names which are with me. I want to know one thing. What would you like to do when we resume afer the lunch break? (Interruptions).

SHRf VAYALAR RAVI (Kerala): Madam, please fix some time for this debate and then call the Members. After that the ATR issue can be taken up.

DR. BIPLAB DASGUPTA: Madam, after lunch we should straightaway start with the ATR issue. We had very good discussion on Nagptir and all the issues have been exhausted. People from bott sides of the House have spoken. Now, we should take up the ATR issue. (Interruption:).

## श्री ईश दस थ। दब (उत्तर प्रदेश) : गैडम, लंच के बाद इस इश्यु को लीजिये (क्यवधान)

THE DEPUTY CHAIRMAN: There are some names with me. Those Members are Mr. Jaamohan, Mr. Jagesh Desai, Mr. Gautam, Mr. Janeshwar Mishra and Mr. Ajit logi. Will they agree?

SHRI AIIT P. K. JOGI (Madhya Pradesh): Madam, w<sub>e</sub> would like you to take up this issue after lunch and then we can take up the ATR issue

THE DEPUTY CHAIRMAN: Okay. The House is adjourned for lunch for one hour.

The House then adjourned for lunch at fifty minutes past one of the clock.

Tito House rc-assembled after lunch at fifty-two minutes past two of the clock.

The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN: Now we will have the second issue which was permitted by the Chairman and that is the ATR on the IPC Report...(Interruptions)

SHRI DINESHBHAI TRIVEDI (Gujarat); Before that, can you kindly give me a good reason as to why you have eliminated my name?

THE DEPUTY CHAIRMAN: I have not eliminated any name... (Interrupt-tions)

SHRI DINESHBHAI TRTVEDI: 1 must say with absolute regret that my experience in this House has been that until and unless I talked like a militant, I have never been allowed. It is an unfortunate statement. Whenever I had wanted to speak, I have made a tamasha and it is only then that you have allowed me. I absolutely regret it with a lot of sorrow. My name is there. I have been waiting for two hours. I did not even have my lunch.

THE DEPUTY CHAIRMAN Trivedi, I think you were present in the House before lunch. I run this House with the consent of the Members. At that time, the Members said that I hey did not wam to have further discussion on the Nagpur issue and that they wanted to take up the discussion on the ATR, You may direct your militancy towards your colleagues not towards the Chair because T did not do it on my own desire or purpose or any malice against you or anybody. You are not the only person whose name has been eliminated. There are other names also. Mr. Gautam was very keen t<sub>n</sub> speak. Mr. Jagmohan also wanted to say something; he speaks for half a minute only. Mr. Jagesh DcsaJ who comes from Maharashtra and also Mr. Janeshwar Mishra wanted to speak. Mr. Ajit Jogi also wanted to speak... {Interruptions}

SHRI DINESHBHAI TRIVEDI: I have a right to speak. But whenever *I* ask, you say, "I am calling, I am calling", but I am never called. I was the first one to press the button. I also came to you and yon were kind enough to say thai my name had been noted down.

THE DEPUTY CHAIRMAN: I am sorry for you and for the rest of the Members too. Rut the House, the Members' opinion, is supreme even above the Chair. If the House had agreed to discuss the ATR before I adjourned for lunch, r abide by that. I understand your anguish. But I want to remind you of one thing. It is nobody's right to say that the whole House will speak on one subject. And when somebody was discussing, at that time, half the House

was asking me why I was continuing the discussion on Nagpur. I have to stop somewhere. This is within my right. I have all sympathies. . . (Interruptions)

SHRI DINESHBHAI TRIVEDI; Is it the monopoly of a few people only who can always speak qn all the subjects.

THE DEPUTY CHAIRMAN: You know Mr. Trivedi, it is not a privilege that all the Members can speak on all the Members can speak on all the subjects.

SHRI DINESHBHAI TRIVEDI; Definitely. You see the record. I[ is a matter of fact. Everybody can speak. May be there are some senior Members. I have no objection if they sPeak. But kindly look at us also at times.

THE DEPUTY CHAIRMAN: I think many people from the back benches also spoke.

SHRI DINESHBHAI TRIVEDI: Madam, if we can have a rule, if we can have a precedent that one Member from the front benches and one Member from the back benches should be allowed alternately, I think a lot of problems can be so'ved. Can we kindly have in future such a rule? You allow people who are in the front benches. Maybe they are there for the last fifteen years. But they are always speaking. Can we, for heaven's sake, get a chance without shoutinj like this which I don't like?

THE DEPUTY CHAIRMAN: I agree with you. You should raise this matter in the Business Advisory Committee or before some appropriate Committee. I am sure Mr. Chairman and every one concerned will take note of your point ana some rule may be adopted, some procedure may be adopted. But now, can I go ahead?

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : हमारा नाम काट दीजिये, शापको बुलवा दीजिये।

Mr. Trivedi, I tell you one thing, have my full sympathies with you.

SHRI JAGESH DESAT . Madam, what about Nagpur?

THE DEPUTY CHAIRMAN: One second. No interruption please. The thing is that I have a list of four names before me and I am going to abide completely by this list. If anybody wants to speak and gives me  $\rm hi_s$  name, it is impossible for me to call such people. So, Mr. Sikander Bakht, please speak.

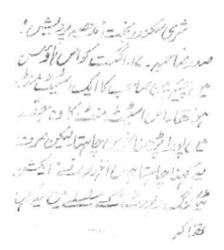
RE-ACTION TAKEN REPORT ON JPC REPORT ON IRREGULARITIES IN SECURITIES ANI> BANKING TRAN-SACTIONS

विषक्ष के नेता (श्री किन्दर पहत):
सवर साहिया, 17 अगस्त को इस हाउस
में चैयरमैन साहब का एक स्टेटमेंट हुआ
था । उस स्टेटमेंट का वह हिस्ता मैं
पूरा पड़ना नहीं चाहता, लेकिन दिस्त यह कहना चाहता हूं, उन्होंने एक्शन टेकन रिपार्ट के सिलसिने में यह कवा था कि.

"The Government will come before the House as early as possible with a revised and modified JPC report."

यह वाक्या 17 अगस्त, 1994 का हुआ था और हम सोचते थे कि यहां हाउस में शरीक होने से पहले जो भी वह मोडिफाइड रिपार्ट होगी वह मेंबसं में सर्कलेट हो चकी होगी और यहां द्याते ही, हम उम मीडिकाइड रिपार्ट या रिवाइज रिपार्ट पर डिसक्शन गुरू कर देंगे । एक्शन टेकन रिपाट का ताल्लनः जे.पी.सी. रिपोर्ट से है । जे.पी.सी. रिपोर्ट एक-डेढ साल की इम्बेस्टीमेटिड कोशियों का नतीजा थी । जे.पी.सी. की िपोर्ट यनेनिमस रिपोर्ट थी। जे.पी.सी. की रिपोर्ट कुछ इस ढग की थी कि उसमें 50 फीटवी में स्वर्स रूलिंग पार्टी के थे। तो जे.पी.सी. जिस नतीजें पर पहुची उस नतीजे पर ग्रमल हो जाना चाहिये था। बहुत अर्से से एक लक्ज अजीबो-गरीब इस्तेमाल होने लगा है कि हम आपोजिशन पार्टीय से नेगाशिएट कर रहे हैं ट्राम ट्राग श्रडरस्टेंडिंग क्या नेगोशिएट दार रह है. The J.P.C. report is not negotiable. जे.पी.सी रिपोर्ट जिस तनतीओं पर एउच चुकी है। सरकार को उस पर धमल गणना चाहिये । वाभी-कभी रेवामेंडेशस का लाका मी इस्तेमाल हुद्धा है। मैं मानता हु बि: वह बहुत गलत इस्तेमाल होता रहा है।

जे.पी.सी. की रिपोर्ट जिस नतीजों पर पहुच चुकी है, जे.पी.सी. रिपार्ट ने जिन लोगों को या जिल मिनिस्टीज को या जिन मिनिस्टर्स को या जिन महकभी को, जिन अफसरों को, जिन बैकों को जिम्मे-दार ठहराया है और उन परइलजाम सावित हो चका है, इलजाम सावित हो जाने ने बाद गवर्नमेंट के लिये यह इपेरेटिव है कि वह उस पर समल करे। श्रीर जो मिल्टी गाये तये हैं, उनकी सजा दें । जातियात की बात बिनकल नहीं है, जैद, वगर-मेहमद जिस किसी की भी ज्याइट पालियामेंटरी कोटी ने (हंसी) .... मैंने कोई ना-मनासिय बात वही हो तो बता दीजिये ?



The J.P.C. repor is not negotiable.

یر زنتد ۱۸ مراکست ۱۹۹۲ کو براغا اور ہم سو پتے ستے کریم ال باؤس کے قریب اور نے سے پہلے کہ بی وہ بوڈ بھا ٹر رویٹ اور اور فیم سن میں سرکلیدی ہو بھی اور اور دیسان آئے ہی ہی

<sup>+[ ]</sup> Transliteration in Arabic script.